

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1212 & 1209 OF 2018 IN
DFR NO. 3142 OF 2018**

Dated: 6th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Bhopal Dhule Transmission Company Limited Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Misra

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

I.A. No. 1212 of 2018

(Appln. for leave to appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the Appellant and learned counsel for Respondent No.2. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

I.A. No. 1209 of 2018
(Appln. for condonation of delay)

Issue notice to the Respondents on this application, the main appeal and other applications returnable on 24.09.2018. Ms. Suparna Srivastava, learned counsel takes notice on behalf of Respondent No.2 and seeks a week's time to file reply to the application for stay/interim relief. Dasti, in addition, is permitted.

List the matter on **24.09.2018**. In the meantime, learned counsel for respondent No.2 may file reply to the interim application on or before 20.09.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson